

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 5/MP/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking release of retained amount of Rs. 8,79,50,287/- (Rupees Eight Crores Seventy-Nine Lakhs Fifty Thousand Two Hundred Eighty-Seven Only) by NVVNL against sale of 300 MW power to KSEBL through NVVNL by CSPDCL.

Petitioner : CSPDCL

Respondent(s) : NVVNL & Anr.

Date of hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ayush Singh Solanki, Advocate, CSPDCL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing on '*admission*', the learned counsel for the Petitioner submitted that the present petition pertains to a dispute regarding recovery of a retained amount of Rs. 8,79,50,287/- withheld by the Respondents against the power supplied during the period from 1.3.2014 to 28.2.2017.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- a) Issue notice to the Respondents on '*admissibility*'.
- b) The Respondents will file their replies on '*admissibility*' on or before **5.3.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **27.3.2026**.

4. The Petition shall be listed for hearing on admissibility on **14.4.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

